

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 177 OF 2018 &
IA NO. 867 OF 2018

Dated: 2nd August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Amplus KN Solar Private Limited & Anr.

....

Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission Ors.

....

Respondent(s)

Counsel for the Appellant (s) : Mr. Amit Kapur
Mr. Rahul Kinra

Counsel for the Respondent (s) : Mr. Balaji Srinivasan
Ms. Sumana Naganand
Ms. Pratiksha Mishra
Mr. Mayank Krshirsagar
Ms. Pallavi Sengupta for R-2 to 5

ORDER

Admit.

The learned counsel, Mr. Balaji Srinivasan, appearing for the Respondent Nos. 2 to 5 prays for four weeks time to file his reply in this matter. The learned counsel, Mr. Amit Kapur, appearing for the Appellant also prays for four weeks time thereafter to file his rejoinder submission.

Submissions made by the learned counsel appearing for the Respondent Nos. 2 to 5 and the learned counsel appearing for the Appellant, as stated supra, are placed on record.

The learned counsel appearing for the Respondent Nos. 2 to 5 is permitted to file his reply in this matter by 30.08.2018, after duly serving copy on the other side. Thereafter, the learned counsel appearing for the Appellant is also permitted to file his rejoinder submission by 27.09.2018, after duly serving copy on the other side.

List the matter on 10.10.2018, as agreed by the learned counsel appearing for the Appellant and the Respondents.

Interim Order granted earlier will continue till 12.10.2018.

(S.D. Dubey)
Technical Member

pr/vt

(Justice N.K. Patil)
Judicial Member